

**(2019) 02 DEL CK 0499**

**In the Delhi High Court**

**Case No :** Criminal Miscellaneous Case No. 5180 Of 2018

Mohd Sakib & Ors

APPELLANT

Vs

State (Govt. Of Nct Delhi) & Anr

RESPONDENT

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**Date of Decision :** 06-02-2019

**Acts Referred:**

Indian Penal Code, 1860 — Section 34, 406, 498A  
Code Of Criminal Procedure, 1973 — Section 320, 482  
Dowry Prohibition Act, 1961 — Section 4

**Citation :** (2019) 02 DEL CK 0499

**Hon'ble Judges :** Sunil Gaur, J

**Bench :** Single Bench

**Advocate :** Gizala A. Hashmi, Neelam Sharma, Azizul Hasan

**Final Decision :** Disposed Off

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## **Judgement**

Quashing of FIR No. 268/2012, under Sections 498-A/406//34 of IPC & Section 4 of Dowry Prohibition Act, registered at police station Welcome Colony, Delhi is sought on the basis of Mediated Settlement of 24th May, 2013 (Annexure-B) reached between the parties.

Upon notice, learned Additional Public Prosecutor for respondent-State submits that respondent No.2 present in the Court is the complainant/first informant of FIR in question and she has been identified to be so, by her counsel on the basis of identity proof produced by her.

Respondent No.2, present in the Court, submits that the dispute between the parties has been amicably resolved vide aforesaid Mediated Settlement of 24th May, 2013 (Annexure-B) and terms thereof have been fully acted upon as today, she has received the settled amount of Rs. 2,50,000/-. Respondent No.2 affirms the contents of aforesaid Mediated Settlement of 24th May, 2013 (Annexure-B) and of her affidavit of 24th September, 2018 supporting this petition and submits that now no dispute with petitioners survives and so, the proceedings arising out of the FIR in question be brought to an end.

Supreme Court in Parbatbhai Aahir @ Parbatbhai Bhimsinhbhai Vs. State of Gujarat (2017) 9 SCC 641 has reiterated the parameters for exercising inherent jurisdiction under Section 482 Cr.P.C. for quashing of FIR / criminal complaint, which are as under:-

"16. The broad principles which emerge from the precedents on the subject, may be summarised in the following propositions:

16.1. Section 482 preserves the inherent powers of the High Court to prevent an abuse of the process of any court or to secure the ends of justice. The provision does not confer new powers. It only recognises and preserves powers which inhere in the High Court.

16.2. The invocation of the jurisdiction of the High Court to quash a first information report or a criminal proceeding on the ground that a settlement has been arrived at between the offender and the victim is not the same as the invocation of jurisdiction for the purpose of compounding an offence. While compounding an offence, the power of the court is governed by the provisions of Section 320 of the Code of Criminal Procedure, 1973. The power to quash under Section 482 is attracted even if the offence is non-compoundable.

16.3. In forming an opinion whether a criminal proceeding or complaint should be quashed in exercise of its jurisdiction under Section 482, the High Court must evaluate whether the ends of justice would justify the exercise of the inherent power.

16.4. While the inherent power of the High Court has a wide ambit and plenitude it has to be exercised (i) to secure the ends of justice, or (ii) to prevent an abuse of the process of any court.

16.5. The decision as to whether a complaint or first information report should be quashed on the ground that the offender and victim have settled the dispute, revolves ultimately on the facts and circumstances of each case and no exhaustive elaboration of principles can be formulated.

16.6. In the exercise of the power under Section 482 and while dealing with a plea that the dispute has been settled, the High Court must have due regard to the nature and gravity of the offence. Heinous and serious offences involving mental depravity or offences such as murder, rape and dacoity cannot appropriately be quashed though the victim or the family of the victim have settled the dispute. Such offences are, truly speaking, not private in nature but have a serious impact upon society. The decision to continue with the trial in such cases is founded on the overriding element of public interest in punishing persons for serious offences.

16.7. As distinguished from serious offences, there may be criminal cases which have an overwhelming or predominant element of a civil dispute. They stand on a distinct footing insofar as the exercise of the inherent power to quash is concerned.

16.8. Criminal cases involving offences which arise from commercial, financial, mercantile, partnership or similar transactions with an essentially civil flavour may in appropriate situations fall for quashing where parties have settled the dispute.

16.9. In such a case, the High Court may quash the criminal proceeding if in view of the compromise between the disputants, the possibility of a conviction is remote and the continuation of a criminal proceeding would cause oppression and prejudice; and

16.10. There is yet an exception to the principle set out in propositions 16.8. and 16.9. above. Economic offences involving the financial and economic well-being of the State have implications which lie beyond the domain of a mere dispute between private disputants. The High Court would be justified in declining to quash where the offender is involved in an activity akin to a financial or economic fraud or misdemeanour. The consequences of the act complained of upon the financial or economic system will weigh in the balance.

Since the subject matter of this FIR is essentially matrimonial, which now stands mutually and amicably settled between parties, therefore, continuance of proceedings arising out of the FIR in question would be an exercise in futility.

Accordingly, this petition is allowed and FIR No. 268/2012 under Sections 498-A/406//34 of IPC & Section 4 of Dowry Prohibition Act, registered at police station Welcome Colony, Delhi and the proceedings emanating therefrom are quashed qua petitioners.

This petition is accordingly disposed of.

Dasti.